



2026:AHC:20336

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 471 of 2026

Kamlesh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Priyavrat Tripathi
Counsel for Opposite Party(s)	:	G.A., Yogesh Mishra

Court No. - 49

HON'BLE AJAY BHANOT, J.

This is the second bail application.

Heard Shri Priyavrat Tripathi, learned counsel for the applicant, Shri Yogesh Mishra, learned counsel for the informant and learned AGA for the State.

By means of this bail application the applicant has prayed to be enlarged on bail in Case Crime No. 626 of 2023 at Police Station Ramgarh District Firozabad under Section 147, 149, 302, 201, 120B, 34 I.P.C. The applicant is in jail since 15.11.2023.

The first bail application of the applicant was rejected by this Court on 28.11.2024.

The trial is on foot. At this stage, no fresh ground for bail is made out by the learned counsel for the applicant.

Without going into the merits of the case, the bail application is dismissed.

Learned District Judge, Firozabad shall ensure that the

directions of this Court in Criminal Misc. Bail Application No. 38930 of 2024 by order dated 28.11.2024 to conclude the trial in an expeditious time frame shall be strictly complied with.

January 29, 2026
Vandit

(Ajay Bhanot,J.)